COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 539 OF 2016 IN
DFR 3051 OF 2016

Dated: 23rd November, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

M/s Rimjhim Ispat Ltd. .... Appellant(s)
Vs.
Uttar Pradesh Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. D. D. Chopra

Counsel for the Respondent(s) : Mr. C.K. Rai
Mr. Umesh Prasad for R-1

ORDER

IA NO. 539 OF 2016
(Appl. for leave to appeal)

In this Application, the Applicant/Appellant has prayed that it may be granted leave to appeal.

The Respondents have been served. Mr. C.K. Rai is representing Respondent No.1. Other Respondents, though served, are not represented.

We have heard learned counsel for the Appellant and learned counsel for Respondent No.1. Admittedly, the Appellant had appeared before the State Commission. In the circumstances, we are of the opinion that the Appellant should be granted leave to appeal.

The Application is disposed of. Registry is directed to number the I.A/Appeal and list the matter on ***15.12.2016.***

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/kt